

"That clause 1, as amended, stand part of the Bill".

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,—

for "Twenty-eight 'substitute—

"Twenty-ninth" (1)

(Shri Biju Patnaik)

MR SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI BIJU PATNAIK: I beg to move:

"That the Bill, as amended, be passed."

MR. SPEAKER: Motion moved:

"That the Bill, as amended, be passed."

श्री द्वारिका नाथ तिवारी (गोपालगंज):

अध्यक्ष महोदय, मुझे इन में एक बात कहनी है। यह लांग एवेटेड बिल चन्द्र मिन्टों में यह हाउस पास कर देगा। सभी सभी में एक अमेंडमेंट दिया था कि दिल्ली से तेल आफिस रांची ले जाया जाये। हमारे मंत्री जी ने आश्वासन दिया था कि वे धीरे-धीरे उस आफिस को वहाँ ले जायेंगे। उन्होंने यह भी कहा था कि वहाँ रांची में मकान और जमीन नहीं है, यदि बिहार के मुख्यमंत्री यह आश्वासन दें कि वह वहाँ के गवर्नर हाउस और जमीन वे वैसे तो में वहाँ ले जाऊंगा। मैंने चीफ मिनिस्टर से बात की है और उन्होंने आश्वासन दिया है। मैंने मंत्री महोदय को उसके मुताबिक

पत्र भी लिख दिया है कि चीफ मिनिस्टर राजी हैं, वहाँ आफिस ले जाइये। इन्होंने स्वीकार किया है। मैं समझता हूँ कि ये जल्दी ही इसको कार्यान्वित करेंगे। इससे ज्यादा मुझे और कुछ नहीं कहना है।

SHRI BIJU PATNAIK: I have already made my observations on this subject in detail and I am sure it will satisfy Panditji.

MR. SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

PROF. P. G. MAVALANKAR: Shri Biju Patnaik has passed.

SHRI BIJU PATNAIK: Yes, I have passed.

13.18 hrs.

PORT LAWS (AMENDMENT) BILL

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to move:

"That the Bill further to amend the Indian Ports Act, 1908 and the Major Port Trusts Act, 1963, as passed by Rajya Sabha, be taken into consideration."

While moving this Bill for consideration, I may say a few words. There are ten major ports in the country and New Tuticorin is the last port to join the ranks of the major ports. The Chief Minister of the Tamil Nadu government has even written to us that the old Tuticorin port should be taken over by the Central Government and merged into the new Tuticorin port. In pursuance of that we are now bringing in this Bill and we are making an express provision so that the two ports can be merged.

Also we are seeing some contingency in future and to meet that

[Shri Chand Ram]

contingency we are bringing in this Bill so that in future also some State Government may write to us that some particular port should be taken up by the Central Government. There are demands for example from the people of Mangalore. I visited that port recently last month and there the MPs as also the workers and the people of the area demanded that that port should be merged into the New Mangalore Port. But the difficulty is that the State Government is refusing to hand over that. In this case the Tamil Nadu Government and their Chief Minister have not only consented to hand over this port but they have also agreed to reimburse the loss to the extent of 50 per cent in case there is any loss on account of merger. So, Sir, we are not considering anything that may be injurious to the State's economy or anything that may be prejudicial to the interests of the State.

With this purpose I am moving this Bill. We are amending two sections. One is Sec. 5 of the Indian Ports Act, 1908 and the other is Section 133 of the Major Port Trusts Act, 1963.

This is a very minor and small Bill and I hope the Members will be indulgent enough to give support to this Bill.

MR. SPEAKER: The question is:

"That the Bill further to amend the Indian Ports Act, 1908 and the Major Port Trusts Act, 1963, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER: We shall now take up clauses.

There are certain amendments given notice of.

Clause 2—(Amendment of section 5 of Act 15 of 1908)

MR. SPEAKER: Shri Vinodbhai B. Sheth has given an amendment.

He is not here.

MR. SPEAKER: The question is:

"That clause 2 stand part of the Bill."

*The motion was adopted.*

Clause 2 was added to the Bill.

Clause 3—(Amendment of section 133 of Act 38 of 1963)

MR. SPEAKER: There is no amendment.

The question is:

"That Clause 3 stand part of the Bill."

*The motion was adopted.*

Clause 3 was added to the Bill.

Clause 1—(Short title)

Amendment made:

Page 1, line 3,—

for "1977" substitute "1978" (2)

(Shri Chand Ram)

MR. SPEAKER: The question is:

"That Clause 1, as amended stand part of the Bill."

*The motion was adopted.*

Clause 1, as amended, was added to the Bill.

#### Enacting Formula

Amendment made:

Page 1, line 1,—

"for "Twenty-eighth" substitute "Twenty-ninth" (1)

(Shri Chand Ram)

MR. SPEAKER: The question is:

"That Enacting Formula, as amended, stand part of the Bill."

*The motion was adopted.*

*The Enacting Formula, as amended,  
was added to the Bill.*

**Title**

**MR. SPEAKER:** The question is:

"That the Title stand part of the Bill."

*The motion was adopted.*

*The Title was added to the Bill.*

**SHRI CHAND RAM:** I beg to move:

"That the Bill, as amended, be passed."

**MR. SPEAKER:** The question is:

"That the Bill, as amended, be passed."

*The motion was adopted.*

**PROF. P. G. MAVALANKAR** (Gandhinagar): Minister of Works and Housing is not present. (*Interruptions*) Where is the next Minister? He has come. Let us adjourn for Lunch.

**MR. SPEAKER:** You have accepted that. What can I do?

**PROF. P. G. MAVALANKAR:** People are under this impression that there will be lunch hour. Kindly adjourn the House for an hour.

13.24 hrs.

[**DR. SUSHILA NAYAR** in the Chair]

**MR. CHAIRMAN:** I put it to the House whether lunch hour be suspended.

**SEVERAL MEMBERS:** Yes.

**MR. CHAIRMAN:** So, there is no lunch hour. That is what the Speaker's told me to ask you.

**PROF. P. G. MAVALANKAR:** Lunch hour was suspended earlier. Now it is being restored. We want to restore the lunch hour.

**MR. CHAIRMAN:** If it is agreeable then, those in favour may please say 'Aye'.

**SOME HON. MEMBERS:** Aye.

**MR. CHAIRMAN:** Those against may please say 'No'. There is no one against. The motion is carried. We adjourn now and we will meet again at 2.25 P.M.

13.25 hrs.

*The Lok Sabha adjourned for Lunch till Twenty-five Minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at Thirty-four Minutes past Fourteen of the Clock.*

[**DR. SUSHILA NAYAR** in the Chair]

**PUBLIC WAKFS (EXTENSION OF LIMITATION) (DELHI AMENDMENT) BILL**

**MR. CHAIRMAN:** Now, Shri Sikan-dar Bakht.

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT):** With your permission, Madam Chairman I beg to move:

"That the Bill further to amend the Public Wakfs (Extension of Limitation) Act, 1959, as in force in the Union Territory of Delhi, as passed by Rajya Sabha be taken into consideration."

Madam Chairman, the Wakf Act of 1954 was made applicable to Delhi by the Wakf (Amendment) Act, 1959. The partition of the country had created a problem relating to the management of Wakf properties. To save the title of these properties from being lost on account of being in adverse possession for more than 12 years, the Public Wakfs (Extension of Limitation) Act 1959 was enacted to extend upto the 15th August, 1967 so that the Wakf Boards constituted under the Wakf Act, can institute suits for recovery of such wakf properties. On account of inability of Wakf Board to complete